

Central Administrative Tribunal
Jammu Bench, Jammu

Hearing through video conferencing

TA No.61/429/2020
MA No.61/637/2020
SWP 626/2020

Thursday, this the 27th day of August, 2020

Hon'ble Dr. Bhagwan Sahai, Member (A)
Hon'ble Mr. Rakesh Sagar Jain, Member (J)

1. Vikas Sadotra, age 37 years,
S/o Sh. Kuldeep Raj,
R/o H.No.9, Ward no.1, Bishnah
Jammu.

2. Vinay Dogra, age 37 years,
S/o Sh. Bodh Raj,
R/o Shiva Nagar, Kathua.

3. Bhanu Partap, age 44 years,
S/o Sh. Bishamber Nath,
R/o H.No.58, Gali Ram Ji,
Raj Tilak Road, Jammu.

.....Petitioners

(Advocate: Mr. M.K. Bhardwaj, Sr. Advocate with Mr. Vishal Sadotra)

Versus

1. Union Territory of Jammu and Kashmir
Through Commissioner , State Taxes, J&K Jammu.
2. Additional Commissioner, State Taxes,
Administration and Enforcement, Jammu.
3. Deputy Excise Commissioner,
(Executive) Jammu.

.....Respondents

(Advocate: Mr. Amit Gupta)

O R D E R (Oral)

Dr. Bhagwan Sahai, Member (A):

Mr. M.K. Bhardwaj, Senior Designated Advocate along with assistant Mr. Vishal Sadotra, submits that he would be satisfied, if this TA is disposed of at this stage with direction to the respondents to consider the applicants in the next DPC as per eligibility in accordance with law.

2. Accordingly, this TA is disposed of with direction to the respondents to consider the case of the applicants in the next DPC in accordance with law and as per rules and regulations governing the same. Learned AAG would appraise the said order to concerned department.
3. The TA is disposed of. No costs.

(Rakesh Sagar Jain)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

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